

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 77(ND)/2016

IN THE MATTER OF:

AEZ Infratech Pvt. Ltd.

Vs

Somani Worsted Ltd. & Ors.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 16.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

PRESENTS:

For the Petitioner(s):-

**Mr. Vivek Kohli & Ms. Aastha Chawla,
Advocates**

For the Respondent(s):-

ORDER

Mr. P. Nagesh, learned counsel for the petitioner states that the Hon'ble Delhi High Court is seized of the matter which may have bearing on the question raised in the proceeding before this Tribunal. The matter is registered with the Hon'ble Delhi High Court as O.M.P. (Comm) 275/2016 and it is posted for hearing on 04.05.2017.

In view of the above, we accept the prayer and adjourn the hearing to 18.05.2017.


**(M. M. KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**